

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.05.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/42/9/AMR/2021		9 of IBC	Thrivani Earthmovers Private Limited (OC) Vs. Navayuga Engineering Company Limited (CD)
	IA(IBC)/112/2023	Rule 11 of NCLT Rules	Thrivani Earthmovers Private Limited (OC) Vs. Navayuga Engineering Company Limited (CD)
	IA(IBC)/134/2022	Rule 11 of NCLT Rules	
	IA(IBC)/282/2022	U/s. 60(5) of IBC R/w. Rule 11 of NCLT Rules	

ORDER

Present: Mr. Yahya Batatawala, Ld. Counsel for the OC.

Mr. Achyuth Chokkapu, Proxy Counsel for the CD.

Ld. Counsels for both the parties stated that the matter has been settled and filed Consent Settlement Memo Dated 15.03.2024. Hence. This petition is dismissed subject to liberty granted to the OC to revive/restore the petition if the settlement agreement is violated by the CD. **Accordingly, CP (IB)/42/9/AMR/2021 is dismissed as withdrawn.**

IA(IBC)/112/2023, IA(IBC)/134/2022 & IA(IBC)/282/2022:

In view of dismissal of the main CP, the IAs are become infructuous. Hence, **IA(IBC)/112/2023, IA(IBC)/134/2022 & IA(IBC)/282/2022 are disposed of.**

**SANJAY PURI
MEMBER (TECHNICAL)**

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**